

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. IA/1097/2022 IA/838/2022 IA/5237/2023 C.P. (IB)/909(MB)2020

**IN THE MATTER OF**

Ebony Estates Private Limited

... Petitioner

Vs

Grohealthy India Agrotech Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 30.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant

IA/838/2022: Adv. Sahil Saiyed (VC)

For the RP: Adv. Yahya Batatawala (PH)

For the Respondent: C. S. Nithish Bangera, R1 & R2 (PH)  
Adv. Harshal Damania, R3 (PH)

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**ORDER**

**IA 5237 of 2023**- Ld. Counsel for Respondent No. 3 has tendered the written submissions in Court. The same are taken on record. Ld. Counsel for Respondent No. 1 and 2 pray for time to go through the affidavit having been filed by the RP. In view of the request made, adjourned to **17.05.2024**.

**IA 1047 of 2022 & IA 838 of 2022**- On the request of the Counsel for the RP, adjourned to **17.05.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)  
/Ziyaul/

Sd/-  
REETA KOHLI  
Member(Judicial)